

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
कार्यालय मंडलायुक्त (राजस्व)
संसदीय शाखा,
5, शाम नाथ मार्ग, दिल्ली।

अतारांकित प्रश्न संख्या : 42

राजस्व विभाग

दिनांक 29.07.2021

प्रश्नकर्ता का नाम : माननीय विधायक श्री जरनैल सिंह जी
क्या माननीय राजस्व मंत्री यह बताने की कृपा करेंगे कि :

क.सं.	प्रश्न	उत्तर
क)	जिला विकास समिति का गठन किस उद्देश्य से किया गया है;	जिला विकास समिति का गठन हर जिले में विकास संबंधित कार्यों को सुचारु रूप से चलाने के लिए किया गया है प्रतिलिपि अनुलग्नक '1' पर संलग्न है।
ख)	जिला विकास समिति के क्या अधिकार हैं;	क) जिले के विकास के लिए योजनाओं की निगरानी के लिए बैठक बुलाने, विभिन्न परियोजनाओं की प्रगति की समीक्षा और निगरानी सहित सभी आवश्यक प्रभावी कदम उठाना। ख) दिल्ली सरकार की विभिन्न नीतियों और योजनाओं के कार्यान्वयन की निगरानी करना और कार्यान्वयन एजेंसियों पर एक निगरानी के रूप में कार्य करना। ग) परियोजनाओं और योजनाओं के कार्यान्वयन से संबंधित मुद्दों को हल करने के लिए, जिन्हें जिला स्तर पर हल किया जा सकता है। घ) समिति संबंधित मंत्री की सहायता से क्षेत्र की विशिष्ट समस्याओं को हल करना प्रतिलिपि अनुलग्नक '2' पर संलग्न है।
ग)	जिला विकास समिति के सदस्यों का विवरण दिया जाए;	प्रतिलिपि अनुलग्नक '3' पर संलग्न है।
घ)	पिछले 5 वर्षों में दिल्ली के अलग-अलग जिलों में जिला विकास समिति द्वारा की गई मीटिंग्स का विवरण दिया जाए; और	प्रतिलिपि अनुलग्नक 'क' पर संलग्न है।
ङ)	जिला विकास समिति के कार्यालय में नियुक्त कर्मचारियों/अधिकारियों व अन्य सुविधाओं का विवरण दिया जाए?	प्रतिलिपि अनुलग्नक 'ख' पर संलग्न है।

इसकी स्वीकृति सक्षम प्राधिकारी से प्राप्त कर ली गई है।

(अनुज कुमार भारती)
उपमण्डलीय दण्डाधिकारी (5) (80)
Revenue Department
Govt. of NCT of Delhi
5, Sham Nath Marg, Delhi-54

Annexure - I

- a. Provide a responsive administration at the district level.
- b. Decentralize decision-making in matters relating to all departments of the Government of NCT of Delhi with specific reference to public utility and basic civic amenities.
- c. Involve people directly as well as through elected representatives in the process of planning, execution and monitoring of various schemes, projects and policies.
- d. Institute an efficient and effective public grievances addressal system at district level to generate confidence of the people in elected Government.
- e. Provide balanced development of and equable access to various facilities among the districts.
- f. Empowers the officers of all departments including district administration with better control, supervision and monitoring of various schemes.
- g. Minimize delays on account of the multiplicity of authority in Delhi.
- h. Provide a single window approach to the public with regard to various problems being faced by them.
- i. Ensure speedy implementation of all plan schemes and projects falling within the district annual/five year plans of Delhi.

Annexure - II

- a. Take all effective steps needed, including calling of meeting for the monitoring of plans for development of the district, review and monitor the progress of the various projects.
- b. To monitor the implementation of various policies and scheme of the Delhi Government and act as a watch-dog on implementation agencies.
- c. The would also be responsible for resolving issues which can be resolved at district leve concerning the implementation of projects and schemes.
- d. Committees would make recommendation to the minister concerned and organize a meeting with the minister of resolve specific problems of the area, instead of leaving it to official procedures.

Annexure - III

i	One of the MLAs of the District to be nominated by the Chief Minister for a period of one year each by rotation.	Chairperson
ii	Other MLAs	Members
iii	Deputy Commissioner (Revenue)	Convenor
iv	All Zonal Committee Chairmen of the MCD, whose zonal jurisdiction falls within the district	Members
v	Nominee of the Commissioner (MCD)/Chairperson (NDMC) not below the rank of an Additional Deputy Commissioner	Members
vi.	Nominee of Chairperson (DVB) not below the rank of a superintending Engineer.	Members
vii.	Nominee of CEO (Delhi Jal Board) not below the rank of a supdt. Engineer.	Members
viii.	Supdt.Engineer (PWD).	Members
ix.	Deputy Director of Education	Members
x.	Deputy Director/Area Officer concerned of transport Department	Members
xi.	District Officer, Social Welfare Deptt.	Members
xii.	Assistant Commissioner (Food & Supplies)	Members
xiii.	Representative of Health Department	Members
xiv.	Representative of the DDA of at least Supdt. Engineer rank	Special Invitee
xv.	Representatives of 3 Residents Welfare Association by rotation	Members
xvi.	Additional District Magistrates/ Additional Deputy Commissioner	Members

39
ANNEXURE - IV
No.R.32/3/99-GAD/CN
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
GENERAL ADMINISTRATION DEPARTMENT
5, SHAMNATH MARG, DELHI - 110 054
39/c.

ORDER

Dated:15.11.1999

The Government of NCT of Delhi is pleased to set up a two-tier structure, consisting of the Apex Committee at the level of the Government of NCT of Delhi and nine District Development Committees at the District level. These committees are intended to encourage de-centralisation in decision making and provide a responsive and responsible administration by involving elected representatives of the area (MLAs and Municipal Councillors), Resident Welfare Associations, Deputy Commissioners and district level officers of other departments and civic bodies.

2. OBJECTIVES

The broad objectives behind the constitution of these Committees are as under:-

- (i) Provide a responsive administration at the district level.
- (ii) Decentralise decision making in matters relating to all departments of the Government of NCT of Delhi with specific reference to public utility and basic civic amenities.
- (iii) Involve people directly as well as through elected representatives in the process of planning, execution and monitoring of various schemes, projects and policies.
- (iv) Institute an efficient and effective public grievances redressal system at district level to generate confidence of the people in elected Government.
- (v) Provide balanced development of and equitable access to various facilities among the districts.
- (vi) Empower the officers of all departments including district administration with better control, supervision and monitoring of various schemes.
- (vii) Minimise delays on account of the multiplicity of authority in Delhi.
- (viii) Provide a single window approach to the public with regard to various problems being faced by them.
- (ix) Ensure speedy implementation of all plan schemes and projects falling within the district annual/five year plans of Delhi.

3. STRUCTURE

It will be a two-tier structure, Apex Committee at Government of NCT of Delhi level; nine District Development Committees at the District level.

The backbone of the set-up is the District Development and Review Committees which are to be empowered to achieve the above listed objectives. While the Apex Committee would review and evaluate the functioning of District Development Committees, the District Development Committees could set up subject matter sub-committees.

4. CONSTITUTION OF THE APEX COMMITTEE

The constitution of the Apex Committee is as under :-

i.	Chief Minister	Chairperson
ii.	All Cabinet Ministers	Members
iii.	All nine Chairpersons of District Development Committees	Members
iv.	Chairman, Standing Committee (MCD)	Member
v.	Chief Secretary	Member
vi.	Principal Secretary (Finance)	Member
vii.	Principal Secretary to the C.M.	Member
viii.	Principal Secretary (Urban Development)	Member
ix.	Divisional Commissioner	Member Secretary
x.	Secretary (Planning)	Member
xi.	Secretary (General Administration Department)	Member
xii.	Chairman (NDMC)	Member
xiii.	Commissioner (MCD)	Member
xiv.	Chairman (Delhi Vidyut Board)	Member
xv.	CEO (Delhi Jal Board)	Member
xvi.	Vice Chairman (DDA)	Special Invitee, if required to be called.

5. This Committee would meet once in a quarter to review progress of works. All Chairpersons of District Development Committees would prepare and present a comprehensive document on transaction of business in various Committees to avoid any confusion and ensure effectiveness.

6. Composition of the District Development Committees

The composition of the District Development Committees are as under :-

i.	One of the MLAs of the District to be nominated by the Chief Minister for a period of one year each by rotation	Chairperson
ii.	Other MLAs	Members
iii.	Deputy Commissioner (Revenue)	Convenor
iv.	All Zonal Committee Chairmen of the MCD, whose zonal jurisdiction falls within the district	Members

Contd...3

36

v.	Nominee of the Commissioner (MCD)/Chairperson (NDMC) not below the rank of an Additional Deputy Commissioner	Member
vi.	Nominee of Chairperson (D.V.B.) not below the rank of a Superintending Engineer	Member
vii.	Nominee of CEO (Delhi Jal Board) not below the rank of a Supdt. Engineer	Member
viii.	Supdt. Engineer (P.W.D.)	Member
ix.	Deputy Director of Education	Member
x.	Deputy Director/Area Officer concerned of Transport Department	Member
xi.	District Officer, Social Welfare Deptt.	Member
xii.	Assistant Commissioner (Food & Supplies)	Member
xiii.	Representative of Health Department	Member
xiv.	Representative of the DDA of at least Supdt. Engineer rank	Special Invitee
xv.	Representatives of 3 Residents Welfare Associations by rotation	Member
xvi.	Additional District Magistrates/Additional Deputy Commissioner	Member

7. District Development Committees will mandatorily meet at least once in a month to ;

- (i) Review the progress of works with regard to the present schemes and programmes listed out for the district.
- (ii) Prepare District level plans for future implementation based on the needs of the area.

8. ROLE AND FUNCTIONS

The role and functions of the Committees would primarily be :

- (i) To identify the present plan schemes of all the departments for the particular area/District. The scheme will be listed out for effective and time barred implementation by the Members of the respective departments enlisted in the District Development Committees.
- (ii) In due course the Committee would prepare the District Level Plan for implementation.
- (iii) To constitute, sub-committees, as and when required for various subject matters under consideration.
- (iv) The Deputy Commissioner would be the Convenor of the Committee. He will also exercise the powers of the Chief Executive Officer of the District with regard to review and monitoring of schemes, once approvals for the scheme have been obtained by the respective departmental heads.

- (v) The departmental members will also perform their role within the financial powers delegated to them by the respective Heads of Departments for expeditious implementation of schemes and programmes for the Districts.

9. DUTIES AND RESPONSIBILITIES

The duties and responsibilities of the District Development Committees are enumerated below :

- (i) Take all effective steps needed, including calling of meetings, for the monitoring of plans for development of the district, review and monitor the progress of the various projects.
- (ii) To monitor the implementation of various policies and schemes of the Delhi Government and act as a watch-dog on implementation agencies.
- (iii) They would also be responsible for resolving issues which can be resolved at district level concerning the implementation of projects and schemes.
- (iv) Committees would make recommendations to the Minister concerned and organise a meeting with the Minister to resolve specific problems of the area, instead of leaving it to official procedures.

10. SUB-COMMITTEES

Sub-committees may be constituted by District Development Committees by passing a resolution in the Committee to look into a specific subject.

11. DELEGATION OF POWERS

All departments may delegate financial and administrative powers to the Committees through their District Level Officer (Member of the Committee). A core level adhoc committee is proposed to work out a comprehensive arrangement of delegation of financial and administrative powers and functions, to the Committees through District officers of various departments and agencies. This Committee would furnish its recommendations within one-and-a-half months time with regard to the proposed delegation and a proposal for District-wise break-up of the budget. Same may be included in the budget for the financial year 2000-2001. The constitution of this Committee would be as follows:-

CORE COMMITTEE

1.	Chief Secretary	Chairperson
2.	Pr. Secretary (Finance)	Member
3.	Secretary (Planning)	Member

Contd...5

4	Pr. Secretary to the Chief Minister	Member
5	Divisional Commissioner	Member Secretary
6	Pr. Secretaries / Secretaries / Commissioners of participating departments / agencies	Members
7	Joint Secretary to the Chief Minister	Member

Core Committee would prepare and present a comprehensive report on functioning, effectiveness and suggestions for improvement for submission to the Apex Committee once in three months.

12. EMOLUMENTS AND FACILITIES

The following facilities will be provided to the District Development Committees:-

- (i) One staff car, office accommodation and ~~office telephone at District Headquarters.~~
- (ii) The Chairperson and non-official members of the District Development Committee would be entitled to receive sitting fees for attending meetings at rates to be fixed.
- (iii) No new posts would be created or staff recruited. The requirements of the District Development Committee would be met out of the existing district level staff drawn from various departments.

Sd/-
(OMESH SAIGAL)
CHIEF SECRETARY, DELHI

No.F.32/3/99-GAD/CN/2246-8500

Dated: 15.11.1999

Copy forwarded for information and necessary action to:-

1. The Secretary to the Lt. Governor, Delhi.
2. Pr. Secretary to the Chief Minister, Govt. of NCT of Delhi, Delhi.
3. Secretaries to all the Ministers, Govt. of NCT of Delhi, Delhi.
4. P.E. to the Speaker, Delhi Legislative Assembly, Delhi.
5. O.S.D. to the Chief Secretary, Govt. of NCT of Delhi, Delhi.
6. All Pr. Secretaries / Secretaries / Spl. Secretaries / HODs concerned, Govt. of NCT of Delhi, Delhi / New Delhi.
7. All Heads of Departments of Local/Autonomous Bodies under Govt. of NCT of Delhi, Delhi / New Delhi.
8. Deputy Secretary (Admin.), Delhi Legislative Assembly Secretariat, Govt. of NCT of Delhi, Old Secretariat, Delhi - alongwith 70 copies for distribution among MLAs.
9. Divisional Commissioner, Govt. of NCT of Delhi, Tis Hazari, Delhi.
10. All 9 Deputy Commissioners of Districts, Govt. of NCT of Delhi, Delhi / New Delhi.
11. The Commissioner, MCD, Delhi - alongwith 150 copies for distribution among Councillors and officers concerned.
12. The Chairman, NDMC, New Delhi.
13. The Chairman, Delhi Vidyut Board, New Delhi.
14. The Vice Chairman, DDA, New Delhi.
15. The Chief Executive Officer, Delhi Jal Board, New Delhi.

अनुलग्नक 'क'

घ) पिछले 5 वर्षों में दिल्ली के अलग-अलग जिलों में जिला विकास समिति द्वारा की गई मीटिंग्स का विवरण:-

जिला	जिला विकास समिति मीटिंग्स
दक्षिण जिला	1. 27 / 03 / 2015 2. 08 / 05 / 2015 3. 12 / 06 / 2015 4. 05 / 10 / 2015 5. 12 / 03 / 2016 6. 23 / 06 / 2016 7. 30 / 06 / 2016 8. 24 / 07 / 2018 9. 26 / 09 / 2019 10. 23 / 06 / 2021
उत्तरी जिला	1. 10 / 03 / 2016 2. 24 / 11 / 2016 3. 20 / 10 / 2017 4. 28 / 11 / 2019
पूर्वी जिला	1. 10 / 02 / 2016 2. 29 / 07 / 2016 3. 21 / 09 / 2017 4. 19 / 12 / 2017 5. 03 / 05 / 2018 6. 20 / 09 / 2018 7. 18 / 01 / 2019 8. 25 / 09 / 2019 9. 28 / 11 / 2019 10. 28 / 12 / 2020
नई दिल्ली	1. 11 / 01 / 2016 2. 22 / 03 / 2016 3. 08 / 04 / 2016 4. 06 / 05 / 2016 5. 03 / 06 / 2016

	6. 08 / 07 / 2016 7. 12 / 08 / 2016 8. 07 / 10 / 2016 9. 18 / 11 / 2016 10. 16 / 12 / 2016 11. 10 / 02 / 2017 12. 09 / 06 / 2017 13. 14 / 07 / 2017 14. 15 / 09 / 2017 15. 30 / 11 / 2017 16. 31 / 07 / 2018 17. 16 / 08 / 2018 18. 22 / 10 / 2018 19. 10 / 01 / 2019 20. 20 / 09 / 2019 21. 04 / 02 / 2021
शाहदरा जिला	1. 16 / 08 / 2016 2. 04 / 08 / 2017 3. 03 / 07 / 2018 4. 19 / 03 / 2021 5. 20 / 07 / 2021
दक्षिण पश्चिम जिला	आठ मीटिंग्स हुई है।
दक्षिण पूर्व जिला	1. 30 / 06 / 2016 2. 22 / 12 / 2017 3. 05 / 09 / 2017 4. 16 / 06 / 2017 5. 21 / 10 / 2017 6. 06 / 09 / 2018 7. 07 / 10 / 2019 8. 02 / 09 / 2019
उत्तर पूर्व जिला	1. 15 / 03 / 2016 2. 31 / 05 / 2016 3. 04 / 10 / 2016

	4. 05/09/2017 5. 08/06/2018 6. 15/10/2018 7. 06/08/2019 8. 12/01/2021 9. 19/06/2021
मध्य जिला	1. 08/04/2015 2. 29/05/2015 3. 04/08/2015 4. 09/10/2015 5. 11/12/2015 6. 08/03/2016 7. 17/06/2016 8. 01/07/2016 9. 16/12/2016 10. 17/08/2017 11. 21/11/2017 12. 25/07/2018 13. 23/10/2018 14. 19/12/2019 15. 22/07/2021
पश्चिम जिला	1. 07/04/2015 से 10/07/2019 – 17 मीटिंग 2. जनवरी 2021 से अब तक – 09 मीटिंग (कुल – 26 मीटिंग)
उत्तर पश्चिम जिला	1. 09/02/2017 2. 15/11/2017 3. 29/08/2017 4. 20/02/2018 5. 27/07/2018 6. 27/11/2020 7. 12/01/2021 8. 06/07/2021


28/07/2021
ANUJ KUMAR BHARTI
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Govt. of NCT of Delhi
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ड) जिला विकास समिति के कार्यालय में नियुक्त कर्मचारियों/अधिकारियों व अन्य सुविधाओं का विवरण:-

जिला	कार्यालय में नियुक्त कर्मचारियों/अधिकारियों व अन्य सुविधाओं का विवरण
दक्षिण जिला	जिला विकास समिति के कार्यालय के लिये विभाग द्वारा अनुबंधित सवैतनिक ड्राइवर वाहन रख-रखाव सहित, रख-रखाव सहित कार्यालय स्थान एवं समिति की मीटिंग्स के दौरान चाय-नाश्ते का प्रबंध।
उत्तरी जिला	जिला विकास समिति के संबंध में कोई नियमित कर्मचारी नियुक्त नहीं किया गया है। तथापि, मौजूदा कर्मचारियों को अतिरिक्त कार्य/जिम्मेदारी आवंटित कर दी गई है।
पूर्वी जिला	जिला विकास समिति के अध्यक्ष को पूर्वी जिला परिसर में एक कार्यालय दिया गया है।
नई दिल्ली	डी.डी.सी में कोई भी कर्मचारी/अधिकारी नियुक्त नहीं किया गया।
शाहदरा जिला	जिला विकास समिति के कार्यालय में नियुक्त कर्मचारी/अधिकारी व अन्य सुविधा, मुख्य सचिव दिल्ली सरकार द्वारा पारित आदेश दिनांक 15.11.1999 के अनुसार है। संदर्भ पृष्ठ की प्रतिलिपि संलग्न है।
दक्षिण पश्चिम जिला	डी.डी.सी के नियुक्त अध्यक्ष के लिए कार्यालय स्थान एवं वाहन जिला अधिकारी दक्षिण पश्चिम कार्यालय द्वारा दिए गए हैं।
दक्षिण पूर्व जिला	जिला समिति के अध्यक्ष को दक्षिण पूर्वी जिला परिसर में एक कार्यालय दिया गया है।
उत्तर पूर्व जिला	जिला विकास समिति के कार्यालय में नियुक्त कर्मचारियों व अधिकारियों को अन्य सुविधाएँ दिल्ली सरकार के आदेश दिनांक 15/11/1999 के अनुसार दी जाती हैं।
मध्य जिला	जिला विकास समिति के अध्यक्ष को मध्य जिला परिसर में एक कार्यालय दिया गया है।

पश्चिम जिला	जिला विकास समिति (जिला पश्चिम) को कमरा नं. 106 जिलाधीश पश्चिम कार्यालय परिसर में सभी कार्यालय सुविधाओं के साथ स्थान दिया गया है तथा एक सरकारी वाहन, चालक सहित व एक MTS CDV की नियुक्ति की गयी है।
उत्तर पश्चिम जिला	जिला विकास समिति के चेयरमैन माननीय विधायक श्री मुकेश अहलावत हैं, जिनको जिला उत्तर-पश्चिम के कॉम्प्लैक्स में एक बड़ा कमरा व एक गाड़ी तथा 3-4 सिविल डिफेंस वालण्टियर दिए गए हैं, उनको कम्प्यूटर तथा प्रिंटर की सुविधा भी दी गई है। अन्य सहयोगी सदस्य जिला उत्तर-पश्चिम की अलग-अलग शाखाओं से अतिरिक्त प्रभार के तौर पर कार्य कर रहे हैं।


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